

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 03 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd.

.....Respondent

Present:-

**For Appellant: Mr. Abhijeet Sinha and Mr. Saikat Sarkar, Advocates.
Mr. Pawan Kumar Agarwal.**

**For Respondent: Mr. Kunal Tandon, Ms. Megha Tyagi, Mr. Nishith Doshi,
Mr. Utsav Mukherjee and Ms. Smriti Churiwal,
Advocate for R-1.**

WITH

Company Appeal (AT) (Insolvency) No. 625 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

.....Respondents

Present:-

**For Appellant: Mr. Abhijeet Sinha and Mr. Saikat Sarkar, Advocates.
Mr. Pawan Kumar Agarwal.**

**For Respondent: Mr. Kunal Tandon, Ms. Megha Tyagi, Mr. Nishith Doshi,
Mr. Utsav Mukherjee and Ms. Smriti Churiwal,
Advocate for R-1.**

ORDER
(Virtual Mode)

12.01.2021 Learned Counsel for the Appellant in both the Appeals filed Additional Case Laws. Copies of the Additional Case Laws already served to the Learned Counsel for the Respondents on 11.01.2021.

Mr. Kunal Tandon, Advocate for Respondent No. 1 in both the Appeals submits that today he has filed Additional Case Laws before the Registry. Registry is directed to put it on record.

It is further submitted that some more Cases Law will be filed within a week. Permission is granted. Copies whereof which will be served to the learned counsel for the Appellants well in advance before the next date of Hearing.

List both these Appeals 'For Hearing' on **22nd January, 2021 at 2:00 PM.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

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